

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 136

CA No. 173/22, 231/22
And
CP No. 141/Chd/Hry/2019

IN THE MATTER OF:

Kapil Rai Bansal

...Petitioner

Vs.

Superior Aircon Pvt. Ltd. & Ors.

...Respondents

Under Section: 241-242, CA 2013 & R 11 NCLT

Since the Hon'ble Member (Technical) is on leave, the matter is adjourned to 22.03.2024.

-sd-
Court Officer

February 02, 2024
SM